- (b) The class has not been started for want of requisite number of students. It is, therefore, not possible to indicate any time limit for starting the class.
 - (c) No. Sir.
- (d) The requisite qualifications for the post of Headmaster/Headmistress of Middle Schools are Graduate with degree in Education training. For the post of Vice-Principal, the qualifications prescribed is Post-Graduate with degree in training education.

Imposition of penalty for construction of Miani in DDA plots in Yamuna Vihar

252. SHRI KALRAJ MISHRA: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact that DDA has imposed penalty of Rs. 360/- for constructing a *Miani* (Mezzanine floor) 35 sq. metre plots in the Yamuna Vihar colony;
- (b) if so, what are the reasons therefor:
- (c) whether Government purpose to waive the penalty; and
- (d) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) Wherever there is violation of the building regulations and such violation is compoundable, the prescribed penalty is imposed.

- (c) No, Sir.
- (d) The penalty is in accordance with the building regulations.

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Complaints against public schools in Delhi

253. SHRI SATCHIDANANDA: SHRI R. M. DESAI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that the Delhi Administration have recently received a large number of complaints against public schools for misuse of funds, non-payment of salaries and allowances etc. as per approved pay scales:
- (b) whether these schools are recognised by the Delhi Administration even though they do not receive any aid;
- (c) whether the Delhi Administration has investigated these complaints under the Delhi Education Act, 1973 and Rules thereunder; and
- (d) if so, what action Government have taken against the defaulting schools?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir. Some complaints were received about nonpayment of salary for the notice period but, none about misuse of funds, etc.

- (b) Yes. Sir.
- (c) The complaints referred to Inpart. (a) are under investigation.
- (d) Appropriate action will be taken after completion of the investigation.

Liberalising of prohibition policy

254. SHRI SATCHIDANANDA: SHRI R. M. DESAI:

Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that Government have decided to liberalise policy of prohibition in the country:
- (b) if so, what steps Government have taken in this regard; and
- (c) what action Government propose to take to see that the alcoholies are discouraged in the interests of family welfare?